

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-1624/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.08.2018**

NAME OF THE PARTIES: Arrhum Enterprises

v/s.

KasataHometech (India) Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

23. C.P. (IB)-1624/(MB/2018)

The counsel for the petitioner present. No representation on the side of the Corporate Debtor. The counsel for the petitioner submits that there is a likelihood of settlement in this matter and requests time. Time granted. At request, list this matter on 21.08.2018.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)